

**BENCH-I**

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**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P No. 46/2006

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20<sup>th</sup> February 2018, 10.30 A.M**

Name of the Company	Ashok Mittal & Anr.-Versus-Uniworth Resorts Ltd & Ors		
Under Section	397/398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

No. PRISHA LAHA SEAL, ADVOCATE

OF INDIOWORTH LIMITED

DEFENDANT NO. 13. Prisha Laha Seal

Advocate

Sidhartha Mitra Sr. Adv  
M. Hossain, Adv.

SWARAJ SHAW, Adv.

TITASH MUKHERJEE, Adv. **ORDER**

Petitioners Swaraj Shaw  
Adv.

Ld. Counsel for the petitioner as also respondent No.13 are present.

SURVUCHI KHUNTE TA, Adv.

20/2/18

In compliance of earlier order petitioner has filed an amended copy of the petition. Ld.

Counsel appearing on behalf of R.13 has filed Vakalatnama and prays for time to file reply. Ld. Counsel appearing for R.13 also made a request for adjournment on the ground that he would like to file an Appeal on the Order dated 15.01.2018. Any Order can be challenged but adjournment cannot be allowed for filing appeal. No reply has been filed till date.

Petitioner has filed affidavit of service which is kept in record. Only R.13 has filed Vakalatnama and no other respondents have filed Vakalatnama. Issue Notices on R.10, R.11 and R.12.

List on 03.04.2018 for further consideration.

Sd

(Jinan K.R.)  
Member (Judicial)

Sd

(V.P. Singh)  
Member (Judicial)